



2026:AHC:6782

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19383 of 2025

Nitin Shrivastava @ Nitin Krishnaa Shrivastava

.....Petitioner(s)

Versus

State of U.P. and Another

.....Respondent(s)

Counsel for Petitioner(s)	:	Ramesh Chandra Maurya
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri R.C. Maurya, learned counsel for the writ petitioner and Sri Vivek Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that he was appointed on the post of Junior Clerk and he assumed charge on 15.07.2008 in the seniority list, the name of the writ petitioner finds place at serial no. 2593. According to the writ petitioner, juniors have been accorded promotion on the post of Senior Clerk. Learned counsel for the writ petitioner seeks a direction to the respondents for promotion.

3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by Director (Administration), Medical and Health Services, U.P., Lucknow.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, Director (Administration), Medical and Health Services, U.P., Lucknow by **30.01.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of four months bearing in mind the eligibility and suitability.

5. With the said observations, the writ petition stands disposed of.

January 12, 2026
Rajesh

(Vikas Budhwar, J.)